

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
IB/94/ND/2024

IN THE MATTER OF:

CENTRAL BANK OF INDIA LIMITED	...	Applicant
Versus		
Mr. Akresh Garg	...	Respondent

Under Section 95(1).

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Brijesh kr. Tamber, Adv. Prateek Kushwaha,
Adv. Raghav Singhal, Adv. Aniruddha Mukherjee
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **17.05.2024**.

Sd/-
(Court Officer)